

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

73/441/ND/18

IN THE MATTER OF:

M/s Stryker India Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 441

Order delivered on 15.05.2018

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant :

For the Respondent :

For Income Tax Department :

ORDER

Learned AR for the applicant is present and it is pointed out by learned AR for the applicant that in compliance with the directions dated 26.03.2018 in relation to the applicability of the order passed by this Tribunal in Magnum Solutions Pvt. Ltd. & Ors. a note for clarification has been filed by the learned AR on 17.04.2018 vide diary No. 3621. In relation to filing of joint application based on same cause of action, Learned AR for the applicant seeks some time to file a suitable application seeking for dispensation of Rule 23A of NCLT Rules, 2016. Two weeks time is granted.

Post the matter on 06.06.08.



(V.K.SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Varinder Kumar
15.05.2018